

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UN STARRED QUESTION NO. 4242
TO BE ANSWERED ON 11.08.2017

SETTING UP OF STATE COMMISSION FOR PROTECTION OF CHILD RIGHTS

4242. SHRI JANAK RAM:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether all the States/UTs have set up Commission for Protection of Child Rights and if so, the details thereof;
- (b) if not, the name of those States/UTs;
- (c) whether the Government has made it mandatory for States/UTs to set up the said Commissions; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI KRISHNA RAJ)

- (a) to (b) The Commissions for Protection of Child Rights(CPCR) Act, 2005, is applicable to all the States/UTs except the State of Jammu and Kashmir. The State Commissions for Protection of Child Rights (SCPCRs) have been set up in all the States/UTs except for the UT of Daman and Diu.
- (c) to (d) As per Section-17 of the CPCR Act, 2005, all the States/UTs are mandated to set up CPCRs in their respective States/UTs.
